

**MINUTES OF THE MEETING OF COMMITTEE TO COMPLY WITH THE DIRECTIONS CONTAINED IN "WITNESS PROTECTION SCHEME, 2018" HELD ON 7<sup>th</sup> June 2021 (through VC) AT 3:00 PM.**

**In Chair:- Ms. Swarna Kanta Sharma, Ld. Principal District & Sessions Judge (North)/Chairperson, Committee to comply with the directions contained in "Witness Protections Scheme, 2018".**

**Quorum:-**

1. Sh. Ajay Kumar Mishra, Chief Prosecutor, North District, Rohini Courts, Delhi - **Member Secretary.**
2. Ms. Usha Rangnani, Deputy Commissioner of Police (North-West), Delhi Police.

**In Attendance:-**

1. Insp. Mangesh Tyagi, Investigating Officer
2. Sh. Ajay Kumar Pipaniya, Counsel for Witnesses.

S. No.	AGENDA	RESOLUTION
1.	To consider the witness protection application moved by Insp. Mangesh Tyagi on behalf of witnesses/victims (viz. Sh. Jaibhagwan @ Sonu, Sh. Amit, Sh. Bhagat @ Bhagte, Sh. Ravinder, under Witness Protection Scheme, 2018 in case FIR No. 218/21, PS-Model Town.	<p>The Committee is in receipt of order of the Hon'ble High Court of Delhi dated 02.06.2021 passed by Hon'ble Mr. Justice Suresh Kumar Kait, Hon'ble High Court of Delhi vide which the Committee was directed to ensure that protection is provided to the witnesses.</p> <p>Accordingly, a threat analysis report was called from the Deputy Commissioner of Police (North-West) in terms of Witness Protection Scheme, 2018 vide letter 05.06.2021.</p> <p>In response thereto, Ms. Usha Rangnani, DCP (North-West) has sent threat analysis report on 06.06.2021 alongwith the suggestions as to what kind of security should be provided to the witnesses in the circumstances of the case.</p> <p>The threat analysis report clearly indicates that the threat perception to the witnesses is real. Considering the same, the DCP (North-West) has already provided interim protection to the witnesses who are residing in Delhi and also sent letters to SSP/Sonepal, Hansi, Jhajjar and Rohtak, Haryana Police to provide adequate interim protection to victims/witnesses pertaining to their respective districts with immediate effect.</p> <p>Ms. Usha Rangnani, DCP (North-West) states that the landlord of the property (where Sh. Amit earlier resided) has informed that he has vacated the house. She also states that Sh. Amit has not provided his permanent address or present address to the police.</p>

Sh. Ajay, Kumar Pipaniya, Ld. Counsel for the witness states that the witness was very scared and therefore he did not provide the same to the police. However, he states that his client is willing to give his statement to the police tomorrow. He also states that the witness will himself, on his own, come to the Office of Crime Branch, Shakur Pur, Delhi and will give his statement to the police.

At this stage, I have made it clear to Sh. Ajay Kumar Pipaniya, Ld. Counsel that since the witness has not provided his address or present whereabouts, his security from his residence or where he is residing at present to the police station where he wants to give his statement cannot be the responsibility of the police to which Sh. Ajay Kumar Pipaniya, Ld. Counsel states that he understands the same and it will be the responsibility of the witness himself and he does not want any security to be given to him tomorrow when he travels from his present whereabouts to the Office of Crime Branch, Shakur Pur, Delhi.

In these circumstances, it is ordered that **police protection 24x7 be provided to all the victims/witnesses with immediate effect till further orders.** It is also made clear that whenever the witnesses who are residing in Haryana will travel to Delhi for investigation purpose, it will be the responsibility of Delhi Police to provide police protection to the witnesses. It is also clarified that witness Sh. Amit, in case provides his permanent and present address in detail, he will also be provided with police protection with immediate effect.

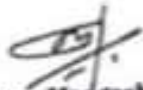
Ms. Usha Rangani, DCP(North-West) is also directed to share the details of one senior police officer viz. Name and Contact Number (not below the rank of Inspector) to the Ld. Counsel for the victims/witnesses so that he/she may be contacted, in case witnesses residing in Haryana come to Delhi for investigation purpose or in case of emergency.

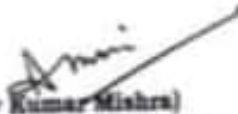
At about 4:12PM, an information has been received in the O/o Ld. Chairman of the Committee that Insp. Prabhashu Kumar, Mobile No. 8750870292 has been deputed by DCP(North-West) to look after the security arrangements of all the witnesses in Delhi and he may also be contacted by the witnesses in case of any emergency in Delhi.

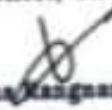
		<p><b>The Committee further ordered that :-</b></p> <p>1. Deputy Commissioner of Police (North-West), Delhi Police and Superintendent of Police (Sonapat, Hansi, Jhajjar and Rohtak), Haryana Police shall direct concerned SHO/Chowki incharge to provide police protection to the witnesses round the clock (24x7). The details of the police officials deputed for protection alongwith their contact nos. shall also be shared with the witnesses as well as with their Counsel Sh. Ajay Kumar Ppaniya. Apart from this, contact nos. of Senior Officers of Police viz. DSP/SHO shall also be provided to the witnesses as well as to their Counsel so that they may be contacted in case of any emergent situation.</p> <p>2. Deputy Commissioner of Police (North-West) and Superintendent of Police (Sonapat, Hansi, Jhajjar and Rohtak), Haryana Police are also directed to install <u>security devices</u> around the houses/addresses of witnesses such as <u>security doors</u>, <u>CCTV</u>, <u>alarms</u>, <u>fencing</u> etc., if so required.</p> <p>3. Deputy Commissioner of Police (North-West), and Superintendent of Police (Sonapat, Hansi, Jhajjar and Rohtak), Haryana Police shall also direct his/her patrolling team to regularly monitor around the houses/addresses of the witnesses and to keep strict vigil.</p> <p>4. DCP, North-West is directed to provide police protection to the witnesses as and when the witnesses who are residing in Haryana visit Delhi for investigation purpose.</p> <p>5. Superintendent of Police (Sonapat, Hansi, Jhajjar and Rohtak), Haryana Police shall provide escort to the witnesses (residing in Haryana) as and when any one of them comes to Delhi for investigation purpose and shall also provide Government Vehicle or a State fund conveyance, whenever required.</p> <p>6. Deputy Commissioner of Police (North-West) is directed to share the details of Insp. Prabhendu Kumar, Mobile No. 8750870292 (deputed for security of witnesses in Delhi) with the witnesses and with their counsels so that he may be contacted in case of emergency.</p>
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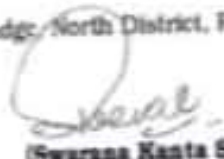
Meeting ended with the vote of thanks to Chair.

  
 (Insp. Mangesh Tyagi)  
 Crime Branch, Shakur Pur  
 Delhi Police

  
 (Ajay Kumar Mishra)  
 Chief Prosecutor / Member Secretary  
 North District, Rohini Courts, Delhi

  
 (Usha Mangani)  
 Deputy Commissioner of Police,  
 North-West, Delhi Police

Put up before Ld. Principal District & Sessions Judge, North District, Rohini Courts, Delhi  
 for approval:-

  
 (Swarasa Kanta Sharma)  
 Principal District & Sessions Judge,  
 North District, Rohini Courts, Delhi.